

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

Appeal No.131/2017

In the matter of :

Care-Pro Bio Technologies (P) Ltd

....PETITIONER

SECTION :

Under Section 252

Order delivered on 27.3.2018

Coram :

(Dr. Deepti Mukesh),
Hon'ble Member (Judicial)
(V.K. Subburaj)
Hon'ble Member (Tech.)

For the Petitioner /applicant:

: Mr. Kuldeep Dahiya, Proxy for Ms.
Anjali Yadav, Co. Secy-main Counsel

For the Respondent/Corporate Debtor : -

For the Intervener

: Mr. Manish Raj, Co. Prosecutor & Ms.
Lakshmi Gurung, St. Counsel for Income tax Deptt

ORDER

Learned Company Secretary appears for the Appellant Company and submits that the main Company Secretary appearing in the matter is not able to be present today due to personal inconvenience and seeks adjournment in the matter. However, the reply/observations on behalf of the Income tax Department as well as respondent ROC are available on record. Further, Ld. Company Secretary appearing now seeks a week's time and is granted time to file the Bank statement with a copy in advance to be made available to the respondent ROC as well as the Income tax Department. Let the matter be posted for final hearing on 24.4.2018.

List on 24.4.2018.

-Sd-

(V.K. SUBBURAJ)
MEMBER (TECHNICAL)

-Sd-

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

Surjit